

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13653/2015
(Arising out of impugned final judgment and order dated 22/04/2015
in CMWP No. 177/2014 passed by the High Court Of Judicature at
Allahabad)

PRINICPAL OFFICER LG ELECTRONICS INDIA PVT. LTD. THROUGH ITS
AUTHORIZED SIGNATORY MR. ASHISH AGRAWAL Petitioner(s)

VERSUS

ASSISTANT COMMISSIONER OF INCOME TAX, NOIDA AND ANR. Respondent(s)
(With appln. For exemption from filing c/c of the impugned
judgment)

WITH

SLP(C) No. 14030/2015

(With appln.(s) for exemption from filing c/c of the impugned
judgment and Interim Relief and Office Report)

Date : 10/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Parag P.Tripathi,Adv.
 Mr. Deepak Chopra,Adv.
 Mr. Amit Srivastav,Adv.
 Ms. Manasvini Bajpai,Adv.
 Mr. R. Chandrachud,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing certified copy of the impugned
judgment is allowed.

Issue notice.

Tag with SLP(C)No.24455/2014 Etc.

In the meantime, no coercive steps shall be taken
for recovery of any dues for which the petitioner may have
found liable in the of re-assessment proceedings.

(MADHU BALA)
COURT MASTER

(ASHA SONI)
COURT MASTER